

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES  
LOK SABHA**

**STARRED QUESTION No. \*411  
TO BE ANSWERED ON 23<sup>rd</sup> March 2018/ CHAITRA 2, 1939 (SAKA)**

**INDIA INFRASTRUCTURE FINANCE CORPORATION LIMITED**

**\*411**

**SHRI KALIKESH N. SINGH DEO:**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is planning to leverage the India Infrastructure Finance Corporation Limited (IIFCL) to finance major infrastructure projects, including investments in education and health infrastructure;
- (b) if so, the details thereof and the reasons therefor; and
- (c) if not, the details of the methods of financing through which the Government proposes to finance major infrastructure projects?

**ANSWER  
FINANCE MINISTER  
(SHRI ARUN JAITLEY)**

**(a) to (c):** A Statement is laid on the Table of the House.

**STATEMENT REFERRED IN REPLY TO LOK SABHA STARRED QUESTION NO. \*411 DUE FOR ANSWER ON 23<sup>rd</sup> MARCH, 2018 REGARDING INDIA INFRASTRUCTURE FINANCE CORPORATION LIMITED.**

(a) & (b): IIFCL has been set up to inter-alia finance viable infrastructure projects in India. As per the Scheme for Financing Viable Infrastructure projects (SIFTI), IIFCL is eligible to lend only to projects in sectors as per the Harmonized Master List of Infrastructure Sub-sectors notified by Government from time to time. Social and Commercial Infrastructure such as Education Institutions (Capital Stock) and Hospitals (Capital Stock) are included in the List. IIFCL finances commercially viable projects in line with the guidelines of SIFTI and in accordance with its Board approved policy.

(c): Government has taken several steps to mobilize funds from various sources to finance infrastructure projects which, inter-alia, include launching of innovative financial vehicles such as Infrastructure Debt Funds, Infrastructure Investment Trusts/Real Estate Investment Trusts, laying down a framework for issuance of municipal bonds, relaxation in External Commercial Borrowing (ECB) norms, mainstreaming of Public Private Partnerships (PPPs) across infrastructure sectors, periodical review of Harmonized Master List of Infrastructure Sub-sectors, establishment of National Investment and Infrastructure Fund (NIIF), relaxation of norms for Employees' Provident Funds Organization (EPFO)/pension funds for infrastructure sector, take-out finance etc.

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